

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 6**  
**(IB)-385(ND)/2020**

**IN THE MATTER OF:**

DMI Finance Pvt. Ltd.

.... Petitioner/Applicant

Vs.

Navin Raheja

.... Respondent

**Order u/S. 95(1) of the Insolvency & Bankruptcy Code, 2016**

**Order delivered on 08.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Adv. Vipul Ganda, Adv. Avnika Mishra, Adv. Ishan Upadhaya

For the RP : Adv. Ashish Aggarwal, Adv. Gurcharan Singh

For the Respondent : Sr. Adv. Mr. P. Nagesh, Adv. Manmeet Kaur, Adv. Suditi Batra, Adv. Abhishek Rana

**ORDER**

Mr. Ishan Upadhyaya, Ld. Counsel appears through VC for Mr. Vipul Ganda, Ld. Counsel for the Petitioner/Financial Creditor.

Mr. P. Nagesh, Ld. Sr. Counsel for the Respondent appears physically.

List the matter **on 08.07.2024** for reporting settlement.

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**